

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

v.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant -

For the Respondent -

ORDER

None present.

List on 22.12.2020.

- Sd. -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd. -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)